

F. No. VIP Reference/Fortification/2017-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 31st May, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding restriction on use of "Heme Iron" as a source of "Iron (Fe)".

Reference is drawn to various Food Safety and Standards Regulations made under the Food safety and Standard Act, 2006, wherein Iron (Fe) is permitted in various standards as an ingredient in food/ food ingredient with or without mentioning the source.

2. In this context, it is to clarify that "Heme Iron" shall not be used as a source of Iron (Fe) in any form in any article of food.
3. All Food Safety Commissioners of States/UTs are hereby directed to keep strict vigil and enforce in view of the para '2' as mentioned above.
4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI
4. CITO, FSSAI for uploading on website

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI